



FORM No. 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

## ORDER SHEET

Application No. O.A. 18 of 2006

Applicant (s) Khadija Bibi Respondent (s) Union of India fathers

Advocate for Applicant (s) Mrs. S. Pananagar Advocate for Respondent (s) N. Misra

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O. of Re-50/- filed. Copy served. Notes in scrutiny may kindly be seen. For favour of Registration please.</p> <p><u>5-1-06</u></p> <p><u>5/1/06</u></p> <p>Note in scrutiny sheet may be seen.</p> <p><u>5/1/06</u></p> <p>For Admission work complete - Copy served.</p> <p><u>5/1/06</u></p>	<p>REGISTER</p> <p><u>5/1/06</u></p> <p>Registrar</p> <p><u>Order dated: 17.01.06</u></p> <p>Late Ali Hussain was serving as Trades Man/E in Heavy Water Plant at Talcher (Orissa). He died prematurely on 24.01.02 leaving behind his widow, four sons and one daughter in distress condition; for which his widow represented to the authorities on 16.04.02 seeking an employment, on compassionate ground, in favour of their son. She again represented to the authorities on 04.07.04. The said prayer for providing an employment to her son, on compassionate ground, having been rejected by the authorities under Annexure-4 dated 13.07.04, the widow represented to the authorities/Respondents on</p>

Notes of the Registry

Orders of the Tribunal

On 21.12.01.06

Copies of order  
 alongwith copies of  
 OA sent to all  
 respnts. A copy of  
 order also sent  
 to the petitioner.

Copies of said  
 order prepared for  
 counsel for both  
 sides.

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*[Handwritten signature]*

03.11.04 for a reconsideration. No heed having been paid to her grievances, the Applicant (Khadija Bibi, the widow of Late Ali Hussain) has filed the present Original Application under Section 19 of the Administrative Tribunals Act. A copy of this O.A. has already been served on Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Union of India, on 02.01.06.

Heard Mr. S.Pattnaik, Ld. Counsel appearing for the Applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Union of India and perused the materials placed on record. The rejection order under Annexure-4 dated 13.07.04 is a communication from Assistant Personnel Officer of Heavy Water Plant at Talcher addressed to the Applicant. The text of the said letter dated 13.07.04 is extracted herein below:

" Sub:- Employment on compassionate appointment- Reg.

It has been informed by Assistant Personnel Officer, Heavy Water Board that Competent Authority in HWB (Central Office) has not approved your case for compassionate appointment."

Since the rejection order is a cryptic one and bereft of any reason, the same is hereby quashed. The Respondent Authorities are hereby directed to reconsider the case of the Applicant (to provide an employment to her son on compassionate ground) and pass a reasoned order within a period of 45 days from the date of receipt of a copy of this order.

With the above observation and direction, this O.A. stands disposed of, at admission stage.

Send copies of this order to the Respondents.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

along with copies of the Original Application, and free copies of this order be also handed-over to the Ld. Counsels appearing for both the parties. A free copy of this order be also sent to the Applicant in the address given in the Original Application.

*[Signature]*  
12/01/06  
Member (Judicial)